\204
Crl.A.No. 480 OF 2001
L.....T.....T.....T.....T.....T.....T.....T.....T.....T....R
ITEM NO.102 COURT NO.10 SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.480 OF 2001@@
CCCCCCCCCCCCCCCCCCCCCCCCCCCCCC

SARWAN SINGH ... APPELLANT(S)

VERSUS

STATE OF PUNJAB ... RESPONDENT(S)

Date: 22/11/2001. This/These matter(s) were called on for hearing today.@@
AAAAAAAAAA

CORAM:

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Appellant(s) Mr. Mohit Mathur, Adv.
Mr. Abhay Kumar, Adv.
Mr. S.N. Jha, Adv. for
Mr. Subramonium Prasad, Adv.

For Respondent (s) Mrs. Monika Gusain, Adv. for
Mr. Rajeev Sharma, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I....T.....T.....T.....T.....T....J.
.SP2
Mr. Mohit Mathur, advocate appearing for the appellant commenced his arguments at 12.05 P.M. and concluded at 2.25 P.M. Thereafter, Mrs. Monika Gusain, advocate appearing for the respondent started her arguments and concluded at 3.00 P.M. Hearing stands concluded. Judgment reserved.
.SP1

(K.K. Chawla) (D.D. Jindal)@@
AAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAA
Court Master Assistant Registrar